



\$~32, 33, 34 & 35

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **BAIL APPLN. 620/2022**

TANU DHANKAR

..... Petitioner

Through

Mr. Kirti Uppal , Sr. Advocate with
Mr. Prasoon Kumar, Mr. Ashok
Dhiryan, Mr. Anish Dewan,
Advocates

versus

THE STATE

..... Respondent

Through

Mr. Amit Chadha, APP for the State
with SI Krishan Gopal, PS Dwarka
Sector 23

+ **BAIL APPLN. 621/2022**

NIKHIL DHANKAR

..... Petitioner

Through

Mr. Kirti Uppal , Sr. Advocate with
Mr. Prasoon Kumar, Mr. Ashok
Dhiryan, Mr. Anish Dewan,
Advocates

versus

THE STATE

..... Respondent

Through

Mr. Amit Chadha, APP for the State
with SI Krishan Gopal, PS Dwarka
Sector 23

+ **BAIL APPLN. 622/2022**

SUNITA DHANKAR

..... Petitioner

Through

Mr. Kirti Uppal , Sr. Advocate with
Mr. Prasoon Kumar, Mr. Ashok
Dhiryan, Mr. Anish Dewan,



Advocates

versus

THE STATE NCT OF DELHI

..... Respondent

Through

Mr. Amit Chadha, APP for the State
with SI Krishan Gopal, PS Dwarka
Sector 23

+ **BAIL APPLN. 623/2022**

JITENDRA PAL DHANKAR

..... Petitioner

Through

Mr. Kirti Uppal , Sr. Advocate with
Mr. Prasoon Kumar, Mr. Ashok
Dhiryan, Mr. Anish Dewan,
Advocates

versus

THE STATE NCT OF DELHI

..... Respondent

Through

Mr. Amit Chadha, APP for the State
with SI Krishan Gopal, PS Dwarka
Sector 23

CORAM:

HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD

ORDER

% **21.02.2022**

HEARD THROUGH VIDEO CONFERENCING

CRL.M.A. 3467/2022 (Exemption) in BAIL APPLN. 620/2022

CRL.M.A. 3468/2022 (Exemption) in BAIL APPLN. 621/2022

CRL.M.A. 3470/2022 (Exemption) in BAIL APPLN. 622/2022

CRL.M.A. 3472/2022 (Exemption) in BAIL APPLN. 623/2022

Allowed subject to all just exceptions.

BAIL APPLN. 620/2022

BAIL APPLN. 621/2022



BAIL APPLN. 622/2022

BAIL APPLN. 623/2022

1. These petitions under Section 438 Cr.P.C. are for grant of bail to the petitioners in the event of arrest in FIR No.89/2022 dated 09.02.2022 registered at Police Station Sector 23 Dwarka for offences under Section 380 IPC.
2. Mr. Amit Chadha, learned APP for the State, prays that the matter be heard when the Court is sitting physically.
3. List on 24.02.2022 in the Supplementary List.

SUBRAMONIUM PRASAD, J

FEBRUARY 21, 2022

Rahul